

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of
Jammu and Kashmir-Appointment of Officer In-charge (OIC) Litigation.

GOVERNMENT ORDER NO:- 3793 – JK (LD) of 2026
DATED:- 24 - 03 - 2026

Sanction is hereby accorded to the appointment of Sh. Kapil Kant Khujuria, Deputy Provincial Rehabilitation Officer, as Officer In-charge Litigation (OIC) in case WP(C) No. 1455/2025 titled J&K Sharnarhi Action Committee Vs. Union of India and others including contempt petition, if any, pending before Hon'ble Supreme Court of India/Hon'ble High Court of Jammu and Kashmir/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

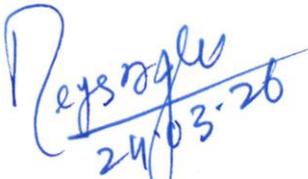
Commissioner/Secretary to Government

Dated:- 24.03.2026

No:-LAW-OIC/3/2026

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to the Government, Disaster Management, Relief, Rehabilitation and Reconstruction Department.
3. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
4. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned.
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


24/03/26

(Reyaz Ali)

Deputy Legal Remembrancer